यह धारणा बैठ गई है कि हमारे संविधान ने फेडरिलज्म के अंतर्गत जो अधिकार दिया है, यह सैंट्रल गवर्नमेंट उसके उल्लंघन पर आमादा है। लोकपाल का, लोकायुक्त का जो बिल आया, उस समय से ही यह विवाद शुरू हुआ। हम आपके मोटिव पर डाउट नहीं कर रहे हैं, हम आपसे आग्रह करेंगे, हमारी सिर्फ इतनी रिक्वेस्ट है कि 16 तारीख को मुख्यमंत्रियों की जो बैठक होने वाली है, आप इसको उस बैठक तक टाल दीजिए। आपका बिल जिस रूप में है, लोग उसको उसी रूप में मानने के लिए तैयार हैं, हम लोगों को कोई ऐतराज नहीं है, हमारा केवल यही अनुरोध है कि आज इसको डैफर कर दिया जाए।

SHRI P. CHIDAMBARAM: Sir, whatever decision you take, we will abide by it. With due respect, I submit this. I can say with confidence about this Government and I can say with knowledge about previous Governments also, no Central Government in India has deployed Central Armed Police Forces without the request of the State Government.

MR. DEPUTY CHAIRMAN: This Bill is deferred.

MR. DEPUTY CHAIRMAN: Now, we shall take up the Whistle Blowers Protection Bill, 2011.

## The Whistle Blowers Protection Bill, 2011

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Mr. Deputy Chairman, Sir, I beg to move:

That the Bill to establish a mechanism to receive complaints relating to disclosure on any allegation of corruption or wilful misuse of power or wilful misuse of discretion against any public servant and to inquire or cause an inquiry into such disclosure and to provide adequate safeguards against victimization of the person making such complaint and for matters connected therewith and incidental thereto, as passed by Lok Sabha, be taken into consideration.

Sir, the Government recognises that it is one of the Bills ...(Interruptions)... for eliminating corruption in the Government and the public sector undertakings and providing adequate protection to the complaints reporting corruption. Therefore, the Government has issued a Resolution on 21st April, 2004 authorising the Central Vigilance Commission as the Designated Agency to receive written complaints from whistleblowers. The said Resolution, inter alia, provides for protection to the whistleblowers from harassment and keeping the identity of the whistleblowers concealed. They also kept the whistleblower's name out of the public domain. It was felt that the persons who report about corruption need statutory protection. Therefore, Sir, the Government have brought forward the Bill before the Parliament under the name, "The Public Interest Disclosure and Protection to Persons Making the disclosures Bill, 2010".

SHRI S.S. AHLUWALIA (Jharkhand): Sir, before he moves this, I have a point. Sir, last time, the Whistleblower Bill came up with the Lokpall Bill. It was tagged with Lokpal.

SHIR V. NARAYANASAMY: No, no. Don't try to confuse.

श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश) : सर, कम-से-कम आज के दिन तो अहलुवालिया जी को disturb मत कीजिए। मेरी आपसे रिक्वेस्ट है कि बिल्कुल इनको बोलने दीजिए।

SHRI S.S. AHLUALIA: Sir, last time, in the other House, the Whistleblower Bill and the Lokpal Bill were discussed together and passed together. I have gone thrugh the records and I have found that nobody spoke in detail on the Whistleblower Bill as everybody was talking about the Lokpal Bill, the Constitution Amendment Bill and the other things. The point is, this is a very important Bill. We are going towards reform in the society to bring about more transparency in the system. That is welcome. The point is, today, in the List of Business, this Bill has come up and we could not find time to move our amendments. So, an opportunity may be given to move amendments and discuss it threadbare. So, my humble submission to you and, through you, to the Government is that if he wants to make his statement, he can do so; if we want to start a discussion, we can start. But, this Whistleblower Bill should be tagged with the Lokpal Bill. That is the desire of the people who are demanding the Lokpal Bill. It should be interconnected with the Lokpal Bill. ...(Interruptions)... That is my view.

DR. V. MAITREYAN (Tamil Nadu): Then, why did they discuss it together in Lok Sabha? ...(Interruptions)...

SHRI S.S. AHLUWALIA: Sir, they discussed it together in Lok Sabha. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Lok Sabha has passed it. ...(*Interruptions*)... It is not together. ...(*Interruptions*)... We don't discuss what happens in the other House. ...(*Interruptions*)...

SHRI S.S. AHLUWALIA: Sir my point is, as per the rule book, once the Bill is slated on the floor of the House or when the Bill is listed, then, we have to give minimum one day's time for moving our amendments. That time is not given, and you want to discuss and pass the Bill. My point is, you condone that or you give opportunity to the Members to move their amendments. Then only, it can go further. That is my point.

MR. DEPUTY CHAIRMAN: Mr. Ahluwalia, this matter was discussed in the Business Advisory Committee. We discussed it and in the meeting, this point was raised as to whether they should be taken together on separately. We decided to have them separately and a separate time was allocated.

SHRI S.S. AHLUWALIA: Sir, you are talking about the extended session. I am talking about yesterday. There was a Business Advisory Committee meeting which allotted four hours for this Bill and you have reported that to the House. The point is, after the allotment of time by the Business Advisory Committee yesterday, only the next day, you have listed it. Now, where is the time for the Members to go through such voluminous Bill and then subsequently move amendment? That is my point. You must give an opportunity to the Members so that they can discuss and submit their amendments. Without giving that opportunity how can you do this?

SHRI SATISH CHANDRA MISHRA: Mr. Deputy Chairman, Sir, we agree with what the Hon. Member, Shri Ahluwalia has said. Only yesterday the Business Advisory Committee decides and today the Bill comes up before the House. We need, at least, sometime to go through it.

MR. DEPUTY CHAIRMAN: The Bill is already under circulation. ...(Interruptions)...

SHRI S.S. AHLUWALIA: It is all right. But that is not the issue.

MR. DEPUTY CHAIRMAN: Let him say and then you can react.

SHRI D. BANDOPADHYAYA (West Bengal): As the Hon. Member, Shri S.S. Ahluwalia has said, this Bill just come to us today. We need to really look at it. Very frankly I have not read. In this connection, any informal discussion is just not possible. If you say that I have faulted, I admit. My fault is I have not read it. I had not time to read it. So, my earnest request, as well as other Hon. Members' request, is you defer the Bill. Another thing here is, it is connected with the Lokpal Bill. Why doesn't it go to the Chief Minister's Conference? Let them decide what they want to do. It could go to the Chief Minister's Conference as one of the agenda items. It also cuts across Lok Ayuktas and is taken together. I would like to urge the Government, through you, to accept this suggestion.

SHRI JESUDASU SEELAM (Andhra Pradesh): How could every Bill go to the chief Ministers' Conference?

DR. V. MAITREYAN: Yesterday afternoon, a meeting was held. It was not a regular BAC meeting. It was a pre-convened BAC. Only yesterday they have allotted time ...(Interruptions)... So, immediately after the time is allotted, we have read it only yesterday evening. If they were so particular, then, they should have given supplementary agenda yesterday. They did not do it. Now, suddenly, where is the time for me to move amendments. You will have 100 amendments on this issue. Where is the time for moving the amendments? If somebody said that how many Bills would we defer, if the Government does not do its home work properly, all the Bills would be deferred.

प्रो. राम गोपाल यादव (उत्तर प्रदेश): सर, यह बहुत इम्पॉर्टेंट विधेयक है, जिसकी चर्चा देश के अन्दर, संसद के अन्दर और संसद के बाहर भी हो रही है। इस विधेयक पर पूरी गंभीरता से चर्चा हो, मैम्बर्स उसको सही तरीके से समझ सकें और अमेंडमेंट्स दे सकें, इसके लिए जरूरी है कि यह जो विधेयक है "whistle blower" इसे हिन्दी में क्या कहेंगे?

श्री उपसभापति : विसल ब्लोअर।

श्री एस.एस. अहलुवालिया : सीटी बजाना।

प्रो राम गोपाल यादव: सीटी बजाने वाला जो बिल है ...(व्यवधान)... सीटी ऐसे नहीं बजेगी। जब लोग समझ जाएंगे, तभी सही तरीके से सीटी बज सकती है। इसलिए कृपया इसको इतना मौका दीजिए कि कम से कम we may go thrugh it properly, send some amendments; and then we should discuss it, but not in this way.

SHRI N.K. SINGH (Bihar): Sir, I think that this Bill is part of the constellation of measures which the Government is proposing in order to bring greater transparency in the governance process; and enacting such an important legislation in this great hurry, I think, in my view, would do justice to the importance of this Bill. I think, before we give our green flag to the whistle which has just been blown, I think, we need to have some intermediate stuffs.

SHRI V. NARAYANASAMY: Mr. Deputy Chairman, Sir, if you permit me, I would like to respond. Shri Ahluwalia is a very senior Member of this House. He said that as Lok Sabha discussed both the Bills together, in the Rajya Sabha also the same pattern should be followed. This is what he has said. Sometimes he forgets what he had spoken in the earlier session. Let me come to it. In the last session, that is, on 28th and 29th December, 2011, when the Government wanted to take up both the Bills, the Deputy Leader of the BJP opposed it saying that it is a separate Bill and it has to be discussed separately. This is what he has said. This was in the last session. In this session he changes his stand.

SHRI S.S. AHLUWALIA: That is what I said.

SHRI V. NARAYANASAMY: Let me come to the point. Sir, you have rightly observed that in this House we can follow whichever pattern the House agrees on. We can't go by what the Lok Sabha decides.

Sir, coming to the Bill, the Bill is in the domain of the Rajya Sabha right from 28th and 29th December, 2011 till this date. The Hon. Members have got every right to move the amendments during this period. They have got every right to move the amendments. Nobody prevented them from moving the amendments. Yesterday the time was allotted for the Bill and, after the Business Advisory Committee's decision, the Bill is now listed for consideration and passing. Therefore, the Hon. Member's request to you that they are not able to move the amendments and, therefore, the Bill

should not be taken up today is not a valid argument. It is not within the rule. Therefore, my request ...(Interruptions)...

DR. V. MAITREYAN: You first bring the Bill on which we have given the amendments. ...(Interruptions)...

SHRI V. NARAYANASAMY: This Bill has been circulated. ...(Interruptions)...

DR. V. MAITREYAN: You bring the Bill on which we have given the amendments. ... (Interruptions)...

SHRI V. NARAYANASAMY: First of all, you read it. It was circulated in December, 2011. It is in the domain of the Rajya Sabha. All the Members gave got a copy of the Bill. They should have moved the amendments at that time. Therefoe, my request is...

श्री एस. एस. अहलुवालिया : सर, ...(व्यवधान)...

श्री उपसभापति : पहले उनको सुन लें। ...(व्यवधान)... मैंने उनको बुला लिया है। ...(व्यवधान)... मैं आपको भी अपॉर्चुनिटी दूँगा। ...(व्यवधान)...

श्री एस.एस. अहलुवालिया : सर, ये मेरा नाम ले रहे हैं। ...(व्यवधान)... ये मेरा नाम ले रहे हैं, इसलिए मेरा बोलने का हक बनता है। ...(व्यवधान)...

SHRI V. NARAYANASAMY : Sir, I am on my legs. I have not completed. ... (Interruptions)...

श्री उपसभापति : ये आपका नाम ले रहे हैं, तो क्या हुआ? ...(व्यवधान)...

श्री एस.एस. अहल्वालिया : नहीं, उन्होंने मेरा नाम लिया है। ...(व्यवधान)...

श्री उपसभापति : दोनों दोस्त हैं, इसलिए नाम ले लिया। ...(व्यवधान)...

SHRI V. NARAYANASAMY : Sir, I am on my legs. I have not completed. ...(Interruptions)...

श्री एस.एस. अहलुवालिया : उन्होंने मेरा नाम लिया है। ...(व्यवधान)... दो बार मेरा नाम लिया है। ...(व्यवधान)...

Shri V. Narayanasamy : I have not yet completed. आप बैडिए। ...(व्यवधान)...

श्री एस.एस. अहलुवालिया : हाँ, आप कम्प्लीट कीजिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: One minute, Dr. Ganguly. I will call you.

SHRI V. NARAYANASAMY: Therefore, Sir, the argument that they need time for moving the amendments and, therefore, that the Bill be deferred is not a valid argument. That is number one. Number two, they should have used the opportunity for moving the amendments during the period when the session is going on. They have not done it. Now, when I started reading, Mr. Ahluwalia suddenly got up and said

[Shri V. Narayanasamy]

that he wanted to make a submission. My request to you, Sir, is let me continue with the debate. ...(Interruptions)...

Mr. Deputy Chairman: This is an issue cooperation. ...(Interruptions)...

SHRI S.S. AHLUWALIA: Sir, he is saying that my memory is failing me. My memory does not fail me. It is there. First of all, this was not the Whistle Blowers Protection Bill. When the Bill was introduced, it was the Public Interest Disclosure and Protection of Persons Making ...(Interruptions)... I know the procedures of the Parliament. It was the Public Interest Disclosure and Protection of Persons Making the Disclosure Bill, 2010. Then, it was passed by the Lok Sabha. There the name was changed and it has come here. This House was full right, since the name is changed, to refer this Bill to a Select Committee. It has full right. ...(Interruptions)... Minister Sahib, please listen to me. ...(Interruptions)...

SHRI V. NARAYANASAMY: Sir, I would like to answer his point. ...(Interruptions)... Let me answer his point. ...(Interruptions)...

SHRI S.S. AHLUWALIA: Minister Sahib, just one minute. We have got full right. This House is going to decide where it will go. This House will decide whether it will be passed as it is or whether it will got to a Select Committee. What I have said is that we have not given any amendments. Nobody has gone through the Bill. Members were busy with the Motion of Thanks on the President's Address, the Railway Budget and the General Budget. Suddenly, yesterday, you brought it in the BAC and suddenly you brought it today. We need time. You condone the rule and then you say, "Okay, we can start the discussion today, but the reply will not come and the Bill will not be passed today". If two or three Members want to speak on the Bill, if they are prepared, they can do so. Simultaneously, there should be a ruling form the Chair that the Members are allowed to move their amendments before the Bill is taken up for voting. That is my point and that is my submission. If the House agrees, they can do that. Otherwise, if you say, "No, we can't do anything", this is a fit case to send to a Select Committee.

MR. DEPUTY CHAIRMAN: Yes, Dr. Ganguly. ...(Interruptions)... Just one minute. Now it has become a debate on admissibility itself.

DR. ASHOK S. GANGULY (Nominated): Mr. Deputy Chairman, Sir, I seek a clarification and then I wish to make a point. I have heard the arguments of Shri Ahluwalia, I have heard the Hon. Minister moving the Bill. My query is this. Suppose we start the discussion today, which is the penultimate day of the first half of the Budget Session and then there is a break. Is it permitted by rules for the discussion to remain incomplete and then continue when the Session starts again? I have not heard anybody objecting to that issue.

THE LEADER OF THE OPPOSITION (SHRI ARUN JAITLEY): The Lok Pal Bill is the living example.

DR. ASHOK S. GANGULY: Thank you Mr. LoP. The purpose of my raising this issue is, I am keenly aware that thousands of very silent and invisible people in this country are extremely anxious to seek the protection of this House because the fear among the whistleblowers is so widespread and there are sufficient examples of whistleblowers being fatally done away with; that the fear of the people, who do not have a voice in this House, cannot be ignored; it is one of the fundamental and basic changes in the manner in which the police, sometimes, refuse to file FIRs; when people's life is threatened, they do not get adequate protection; a lot of facts would have come out if that event such protection to the whistleblowers had been available in the country; many of the scams and scandals that we have faced, might have been avoided. Therefore, my humble request to both sides of this House is, let us not reduce the debate on this very important and critical Bill to as to who will have the last word. Let us start a discussion on the Bill; let us accept the fact that it may not be completed by the end of the first part of the Session and it can continue in the Session after the break and let us not trivialize one of the most important debates that this House is witnessing. Thank you.

श्री सुखेन्दु शेखर राय (पश्चिमी बंगाल) : सर, ऐसा तो नहीं है कि गाड़ी बुला रही है और सीटी बजा रही है। हेमा जी इधर बैठी हुई हैं। We can wait. But as Shri Ahluwalia has suggested, let the discussion start and after the recess of three-four weeks, the discussion can resume in the second part.

SHRI V. NARAYANASAMY: Sir, I would like to make one observation. The Hon. Member, Shri S.S. Ahluwalia, was saying that the original name of the Bill was the Public Interest Disclosure and Protection of Persons Making the Disclosures Bill, 2010. It is a fact. Thereafter, it went to the Standing Committee. The Standing Committee gave its recommendation that the Bill should be renamed as the Whistleblowers Protection Bill. The Government has accepted this recommendation and the name of the Bill has been changed. That is number one. Secondly, I would like to remind this august House about the Lok Pal Bill which is pending in this House; 149 amendments have been given by the Hon. Members, which are pending in this House. The Lok Pal Bill is pending and this Bill is also pending. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: He is not objecting to it.

SHRI S.S. AHLUWALIA: Sir, I just want him to read the rule. ...(Interruptions)...

SHRI V. NARAYANASAMY: Sir, I leave it for you to decide.

SHRI S.S. AHLUWALIA: Let him read Rule 225.

SHRI V. NARAYANASAMY: But let them not say that they are not ready.

MR. DEPUTY CHAIRMAN: Now what we can do is this. I think the basic objection is that there is no time for moving the amendments. What I would like to suggest is, you move the amendments. ...(*Interruptions*)...

SHRI S.S. AHLUWALIA: When?

MR. DEPUTY CHAIRMAN: We will have a discussion. We will take it up for consideration tomorrow.

SHRI S.S. AHLUWALIA: Sir, tomorrow is Friday.

MR. DEPUTY CHAIRMAN : We can take it after the Question Hour, between 12.00 and 1.00 p.m.

SHRI S.S. AHLUWALIA: It is a voluminous Bill. It is not an easy job. I will not be there.

MR. DEPUTY CHAIRMAN: You will be there tomorrow. If it goes to the next Session, then, you will not be there ...(Interruptions)...

DR. V. MAITREYAN: If the Government was so serious about this Bill, then, they could have brought it in the BAC last week, allotted time for it and circulated the Bill. We would have then moved our amendments...

MR. DEPUTY CHAIRMAN: Mr. Maitreyan, it is not ...(Interruptions)... Why all of you are making it a prestige issue? ...(Interruptions)...

SHRI PYARIMOHAN MOHAPATRA (Odisha): Sir, as Dr. Maitreyan has pointed out, if the Government had considered it important, they should have brought it a week earlier. There is no question of shouting us down. We don't have to shout at each other. I am not interesting in shouting and counter-shouting. This is, certainly, something which has suddenly been brought, and only three days are left. It is not fair for Members. This is a very important Bill. We want to study quite a bit about this Bill before coming to the House and discussing it. If, suddenly, we are going to enact this law, then, we will put a lot of people in danger. I will go into the details during the discussion. But we are putting millions of whistleblowers in danger, in danger of their lives, in future. So, let all of us be given a chance of reading it in detail. ...(Interruptions)...

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श्री उपसभापति : इसमें अब कौन-सी बहस है? ...(व्यवधान)...
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श्री प्यारीमोहन महापात्र : सर, इसमें बहुत कुछ बहस है। ...(व्यवधान)...

श्री रिव शंकर प्रसाद (बिहार) : सर, मैं बहुत देर से आग्रह कर रहा हूँ। ...(व्यवधान)...

SHRI V. NARAYANASAMY: My request is that we can start the discussion, and if they want to give amendments, let them give.

MR. DEPUTY CHAIRMAN: That is what I suggested. ...(Interruptions)...

- SHRI RAVI SHANKAR PRASAD : Sir, it is a very important Bill ...(Interruptions)...
  - DR. V. MAITREYAN: Without the amendments, who can we discuss, Sir?
- MR. DEPUTY CHAIRMAN: Let some Members speak on this, and you give your amendments by this evening. ...(*Interruptions*)...
- DR. V. MAITREYAN: On an earlier occasion, when we wanted to move the amendments, you fixed the time as 2 o' clock...
- MR. DEPUTY CHAIRMAN: What are you saying? For everything, you are attacking the Chair ...(Interruptions)...
- DR. V. MAITREYAN: I have to quote what was done ...(Interruptions)... I am not blaming you ...(Interruptions)...
- MR. DEPUTY CHAIRMAN: This is not correct. I would not like to say anything. But this is not correct. Don't do that ...(Interruptions)...
  - DR. V. MAITREYAN: I am not saying 'you' in person, Sir...
  - SHRI RAVI SHANKAR PRASAD: It is a very important Bill ... (Interruptions)...
- MR. DEPUTY CHAIRMAN: You speak one-by-one ...(*Interruptions*)... Does it mean that no legislation should be passed? ...(*Interruptions*)... Mr. Maitreyan, what I have seen all these years is that the BAC allots time for so many Bills at a time. It doesn't say when a particular Bill is to be taken up. The BAC will not fix the date and time. Once the time is allotted, it is for the Parliamentary Affairs Ministry to list the Bills. Usually, what happens is that whatever Bills are to be listed, the agenda is sent to the Legislative Section of the Secretariat ...(*Interruptions*)...
  - DR. V. MAITREYAN: It is not like any other small Bill.
- MR. DEPUTY CHAIRMAN: I agree with it. I am only explaining as to how the Bills are listed. As far as this business is concerned, till yesterday, we were discussing the Budget. Today was the day available for legislation. The Government has sent these two Bills for consideration. Now, if it was discussed in the BAC that these two Bills were not to be taken up, then, the Government ...(Interruptions)...
- DR. V. MAITREYAN: In the case of the Lokpal Bill, the Minister gave an assurance in this House that they would bring it again. Let them bring the Lokpal Bill in this Session ...(*Interruptions*)...
- श्री उपसभापति : आप लोग बैठिए न, आपकी पार्टी से कोई बात कर रहे हैं। अब आप चार-चार आदमी खड़े हैं, तो मैं क्या करूँ? ...(व्यवधान)...

DR. CHANDAN MITRA (Madhya Pradesh): Sir, this is an extremely complex Bill, with a lot of implications. As Mr. Pyarimohan Mohapatra just pointed out, this has consequences for lakhs and lakhs of Public Servants.

Sir, I have gone through this Bill in detail because I am listed as a speaker on this subject. Let me tell you, this is not an easy matter to move amendments on this Bill because it is so complicated and legally-worded...

MR. DEPUTY CHAIRMAN: From December, this Bill has been there.

DR. CHANDAN MITRA: Sir, let me just suggest, therefore ...(Interruptions)... Sir, please give us time. I propose, Sir; please list it for the first day of the second half of the Budget Session...

MR. DEPUTY CHAIRMAN: What is it that the Chair can do? It is on record that, first, it was said, "Give us time for moving the amendments". I gave the time for moving the amendments. Now, you are saying ...(Interruptions)...

DR. CHANDAN MITRA: Sir ...(Interruptions)... Tomorrow it cannot be done. List it for the first day of the next half of the Session. We assure you that we will discuss this Bill with the amendments that Members can prepare in the interregnum. Sir, please accept this. This is a very reasonable thing I am saying.

SHRI RAVI SHANKAR PRASAD: Sir, I think the importance of this Bill is too well-known. You may recall, when we were debating the Lokpal issue, this formed a part of that package - Lokpal and this. The Lokpal Bill could not be taken up and, as Dr. Maitreyan rightly pointed out, there was an assurance by the Hon. Parliamentary Affairs Ministers that in this part of the Session we will have the Lokpal Bill. The Lokpal Bill hasn't come.

Now, Sir, we are not on any procedural nicety at all. We have got the right and the obligation to pass the Bills. But this is one Bill which is going to change the course of India's fight against corruption and accountability. And, we, the Members of Parliament, for the manner in which it has been brought in, must be given the time to move proper amendments. We will certainly cooperate with the Government. We all have a collective stake in the passage of this Bill. Therefore, it would be appropriate, Sir, if it is taken up immediately after the opening of the next half of the Session. We are willing to cooperate fully, Sir. But, at least, this Bill is one towards which the entire country is looking forward with great hope. Allow us to discharge that duty properly so that we can have a meaningful discussion. I am quite sure the Hon. Minister would appreciate the fact that if we could have 149 amendments on the Lokpal Bill which needed the time to study, I am sure you must consider that here as well.

SHRI RAJEEV SHUKLA (Maharashtra): Sir, they can start the discussion and move the amendments later after the recess.

MR. DEPUTY CHAIRMAN : Yes, you have some discussion. Start the discussion and have it in the next half of the Session. ...(Interruptions)... उनकी भी सून लो।

SHRI RAM GOPAL YADAV : Sir, I am on a point of order. Whenever Shri Ravi Shankar Prasad speaks, Rajeev Shukla stands up.

श्री प्रकाश जावडेकर (महाराष्ट्र) : सार, एक मुद्दा है। We are a legislature. We are here to legislate and legislation is a serious business. Due diligence is necessary. Due diligence includes proper study, proper discussion, proper amendments and proper justification. So, if you are ...(Interruptions)... One minute, please. ...(Interruptions)... Sir, let me complete. If the Minister is not insisting upon voting and passing it today itself, then, he is practically ready for deferring it. So, defer it properly and on the very first day of the next half of the Session ...(Interruptions)... So, Sir, my suggestions is that because everybody has expressed his view, about which you also feel that it is a genuine view...

MR. DEPUTY CHAIRMAN: No, no. I have only to carry out the agenda.

SHRI PRAKASH JAVADEKAR: Your face expressed it, Sir. Your facial expressions also convey that.

SHRI V. NARAYANASAMY: What is the problem if we start the discussion today and move the amendments later?

SHRI SHANTARAM NAIK (Goa): This is an important legislation. This can be called an anti-corruption legislation. Tomorrow, because of the Parliament being stalled, because of your obstructions ...(*Interruptions*)...

SHRI PRAKASH JAVADEKAR: Who is stalling the Parliament?

SHRI SHANTARAM NAIK: Please allow me to speak.

SHRI PRAKASH JAVADEKAR: Who is stalling it? Who brught the banners here? Who was disruping it? ...(Interruptions)...

SHRI SHANTARAM NAIK : Please allow me.  $\dots$  (Interruptions)... Please allow me.  $\dots$  (Interruptions)...

MR. DEPUTY CHAIRMAN: The House is adjourned to meet tomorrow at 11 a.m.

The House then adjourned at fifty-five minutes past two of the clock, till eleven of the clock on Friday, the 30th March, 2012.